

Statement

S No. Name of the organisation	No. of cases of unauthorised constructions booked and the period to which it relates	No. of FIR's lodged with the police and the period to which it relates
1. D.D.A.	3240 during the last three months	663 during 1986-87
2. M.C.D.	4,060 from 1-1-86 to 31-1-87	307 cases under the amended Delhi Municipal Corporation Act
3. N.D.M.C.	184 during 1986 after unauthorised construction was declared as cognisable offence	The information about the No. of FIR's lodged with the police has not been given. However, in 4 cases the defaulters were ordered to be arrested under Section 228 of the Punjab Municipal Act. Prosecution have been launched in 52 cases in the court of law under Section 195 (a) of the amended Punjab Municipal Act. Out of 52 cases, the results of prosecution in 8 cases were received and defaulters were fined for amounts ranging from Rs. 150 to Rs. 400 only.

[Translation]

Central Legislation for Construction Workers

1918. PROF. CHANDRA BHANU DEVI : Will the Minister of LABOUR be pleased to state :

(a) whether Government propose to bring forward a legislation for the labourers engaged in building and construction work;

(b) if so, the details thereof; and

(c) when it is likely to be introduced in Parliament ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) : (a) to (c). The matter has not been finalised. It is therefore neither possible to give details nor to indicate when the Bill is likely to be introduced in Parliament.

Cases of Corruption against CPWD Officers

1919. PROF. CHANDRA BHANU DEVI : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the number of cases of corruption against officers of the Central Public Works

Department that have come to the notice of Government during the last one year;

- (b) the details thereof; and
(c) the action taken against them ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) 32.

(b) and (c). It would not be in the public interest to give the details as these cases are at various stages of process and no final conclusion has been reached, except in one case where a warning has been issued.

[English]

Capacity Utilisation of Coal based Fertilizer Plants at Talcher and Ramagundam

1920. SHRI YASHWANTRAO GADAKH PATIL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the capacity utilisation of the Fertilizer Corporation's coal based plants at Talcher and Ramagundam was poor during 1986;

(b) if so, the reasons therefor; and

(c) the measures taken or proposed to be taken to effect improvement in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU) : (a) Yes, Sir.

(a) The capacity utilisation of the coal-based plants at Talcher and Ramagundam has been low due to inherent design deficiencies and equipment mismatch. In addition, there have been equipment failures and power shortages resulting in loss of production.

(c) Various short-term remedial measures have been taken with a view to improving the performance of these two units. An end-to-end survey has also been completed by a foreign consultant with a view to identifying problems that inhibit

sustained production. Subject to availability of plan funds, remedial measures based on Consultant's recommendations will be taken.

Public Transport System in Delhi

1921. SHRI YASHWANTRAO GADAKH PATIL :
SHRI T. BASHEER :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Union Government have constituted a special task force to identify new mass transit system to meet the growing need for an additional public transport system in Delhi, if so, the details thereof; and

(b) the recommendations made by the task force ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Yes, Sir. Details regarding constitution and terms of reference of the Task Force are given in the statement below.

(b) The recommendations of the Task Force are awaited.

Statement

Composition :

1. Secretary, Ministry of Urban Development Chairman
2. Adviser (Metropolitan Transport), Ministry of Railways Member
3. Adviser (Transport), Planning Commission "
4. Chief Secretary, Delhi Administration "
5. Shri B.R. Chavan, Jr. Secretary, Ministry of Surface Transport "
6. Financial Adviser and Joint Secretary (Finance) Ministry of Urban Development. (To represent the Ministry of Finance, Deptt. of Expenditure) "